

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 881**

**TO BE ANSWERED ON 27.07.2023**

**MISLEADING ADVERTISEMENTS ON SOCIAL MEDIA**

**881 SHRI SUSHIL KUMAR GUPTA:  
SHRI HARBHAJAN SINGH:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

**(a) whether Government is aware about misleading advertisements on social media, cheating the common users; and**

**(b) if so, the measures being taken to meet the challenge?**

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH  
THAKUR):**

**(a) and (b): Central Consumer Protection Authority under Ministry of Consumer Affairs has issued “Guidelines for Prevention of Misleading Advertisement Rules, 2022” vide notification dated 9<sup>th</sup> June, 2022 which lays down guidelines for prevention of false or misleading advertisements and making endorsements relating thereto. Complaints relating to violation of the guidelines, including false and misleading advertisements, are addressed under Consumer Protection Act, 2019.**

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